

(c) whether this Association has been given any financial assistance ; and

(d) If so, how much and under what conditions ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) and (b). No request has been received from the Association for recognition.

(d) No, Sir,

(d) Does not arise.

12 hrs.

RE. MAKING ALLEGATIONS

MR. SPEAKER : Now, before I take up next item, I would like to say about what happened on Monday also. Shri Jyotirmoy Basu is here; I would like him to hear. On Monday also, in a heated way, he went on making allegations all around and against the Chair also. Today also it has been exactly repeated, 'I shall bring somebody' or something like that. I would request him to read the script and if he feels sorry. Let him read Monday's and today's. This is not only throwing stones all-round but also on the Speaker. Let him read it. If he is satisfied, then I am also satisfied. I do not want anything more to be done.

AN HON. MEMBER : But we are not satisfied.

MR. SPEAKER ; I want the members to correct themselves. All the 520 members cannot do it unless he chooses to correct himself. Therefore, I want him to correct himself.

Now we take up the call-attention.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ASSAM MINISTER'S STATEMENT RE.
PAKISTANI INFILTRATION INTO
ASSAM AND NAGA REBELLS

SHRI DHIRESWAR KAILITA
(GAUHATI) : On a point of order...

MR. SPEAKER : On what ?

SHRI DHIRESWAR KALITA : On the call-attention. (*Interruption*)

SHRI RANDHIR SINGH (ROHTAK) : Whatever he has said should be expunged...(*Interruptions*)

MR. SPEAKER : Order, order.

SHRI DHIRESWAR KALITA : You, in your wisdom, have admitted this call-attention. But this is not a matter of urgent public importance.

MR. SPEAKER : You cannot question this. The Speaker has admitted it. You are questioning Speaker's admission of the call-attention. I would not allow this...(*Interruption*) You cannot question the Speaker. Yesterday somebody else questioned when I admitted something else...

SHRI DHIRESWAR KALITA : I am raising it under rule 197.

MR. SPEAKER : You are quoting a wrong rule to quote something else. I am not allowing that. It is not as though somebody has said that. It is the Revenue Minister of the State who has said that. If the Revenue Minister says something and on that basis somebody gives notice of a call-attention, how am I to say 'Please wait'. It is not a bazar rumour. This is not a bazar rumour; it is the Revenue Minister of the State who has said that... (*Interruptions*) Even presuming that something is there, that there is something wrong, can he not point out in the Chamber that this has happened—mistake or something and—that I have overlooked that? Instead of coming here and questioning the Speaker here, can he not point out in the Chamber? The Speaker also may commit a mistake now and then. But is it the way of correcting him—catching hold of him on the floor of the House and saying that he has done this and that? You may be the Speaker tomorrow. So this, should not be done.

श्री बलराज मधोक : (दक्षिण दिल्ली)
में अबिलम्बनीय लोक महत्व के निम्नलिखित